

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 116**

**CP (IB)/16(CH)2024**

**IN THE MATTER OF:**

**State Bank of India**

...

**Petitioner**

**Versus**

**Sunita Jain**

...

**Respondent**

**Under Section: 95 (1) IBC 2016**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,  
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : None

**For the Respondent** : Ms. Deepika Bedi, proxy counsel for Mr. Raghav Kakkar, Advocate

**ORDER**

No one is present on behalf of the petitioner at the time of hearing of the matter. On last occasion i.e. on 08.04.2024, the petitioner has prayed for grant of further time to the Resolution Professional for making necessary application for his appointment in the matter. It is made clear that if such application is not moved before the next date of hearing then the RP will be appointed by this Adjudicating Authority from the list maintained by the IBBI. Post this matter after ten days.

Let the matter be posted to 23.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)  
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)  
HON'BLE MEMBER (J)**

June 04, 2024  
Priyanka